

**In the National Company Law Tribunal, Jaipur**

**IB-107(ND)/2017**  
**TA No.48/2018**

**SECTION OF THE COMPANIES ACT, 2013: U/s 9 of (IBC) Code,2016**

**In the matter of:**

**M/s Kei Industries Ltd.**

**...Applicant/Petitioners**

**VS.**

**M/s Shipra Infraproject Pvt. Ltd.**

**.....Respondent**

**Order delivered on 10.08.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Mr. Nitesh Shrivastava, Adv.

For Respondent(s) : None appeared

**ORDER**

Learned counsel for the RP is present and seeks some time in view of the transfer of the file from NCLT, New Delhi Bench to NCLT, Jaipur Bench and in the circumstances he is unable to fully appraise in relation to the CIR process which have been initiated against the Corporate Debtor at the instance of NCLT, New Delhi Bench. Based on the said representation, the matter is being adjourned for two weeks. Post the matter on 30.08.2018.

*Sd-*  
**(R. Varadharajan)**  
**Member (Judicial)**